ने सेतीय योजना-2001 तैयार की है जिसमें राष्ट्रीय राजधानी क्षेत्र के अन्तर्गत और उसके आगे के क्षेत्र में उपयुक्त निवेश रणनीतियों के माध्यम से सम-मुविधा सम्पन्न (काउन्टर मेगनट) कस्बों के स्वरित विकास पर विचार किया गया है। सेवीय कोचना में, समन्न परियोजना की पूरा करने हेतु सन् 2001 तक का समय है।

Written Answers

(म) अप्रैल, 1985 से फरवरी 1991 तक राज्य की कार्यत्रमों के निष्पादन में निहिंत कुल पूंजी परिष्यय 159. 40 करोड़ रुपये था जिसमें से राष्ट्रीय राजधानी की ले योजना बोर्ड से 78. 69 करोड़ रुपये का ऋण या तथा शेष 80.71 करोड़ विभिन्न सदस्य राज्य सरकारों और/या उनकी संबंधित कार्यान्वयन एजेन्सियों द्वारा मुहैया किये गये थे। क्षेत्रीय योजना-2001 के प्रावधानों के अनुसार क्षेत्रीय स्तर की अवस्यापना के मृजन पर रेलवे, भूतल परिवहन, पावर तथा दूरसंचार जैसे केन्द्रीय मंत्रालयों का बराबर का परिव्यय उपलब्ध नहीं है। तथापि, आठवीं पंचवर्षीय योजना में केन्द्रीय मंत्रालय ने इस क्षेत्र में निवेश के प्रति 1274 करोड़ रुपयों की बचनबध्यत्त की है।

# Low Compound Walls of Government Bungalows

- 4178. DR. SHRIKANT RAMCHAN DRA JICHKAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that a number of Government bungalows in New Delhi, particularly those provided to Members of Parliament have very low height of compound walls or no compound walls at all;
- (b) if so, whether a decision have been taken to raise these compound walls; and
- (c) if so, when will the actual work on these compound walls would start?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON):

(a) Yes, Sir.

- (b) Yes, Sir, a decision has been taken to raise the existing compound walls of the bungalows occupied by the MPs.
- (c) The work in respect of bungalows of Members of Parliament is under progress.

## Staff Strength of DDA

- 4179. DR. SHRIKANT RAMCHAN DRA JICHKAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) the total strength of the staff and employees in all categories of the Delhi Development Authority;

(b) the amount of money that is annually spent on their salaries, wages, emoluments, travel allowances, D.A. etc.;

to Questions

- (c) the total annual revenue of the DDA; and
- (d) whether any review of the structure and function of the DDA has recently been made?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON):

(a) Delhi Development Authority has reported that the total strength in all categories in DDA as on 31-12-93 was as under:—

Group A.	TOTAL:	438
B.		1210
C.		6654
D.		3640
Work Charte		15326
		27258

- (b) The total amount of money that was spent on the salaries, wages, emolu ments, travel allowances, D.A. *etc.* of the DDA employees during 1992-93 was Rs. 43.19 crores (Rupees forty three crores ninty one lacs) only.
- (c) The annual revenue of the DDA during 1992-93 was Rs. 396.18 crores.
  - (d) No, Sir.

#### Inter-se Territorial Jurisdiction of NDMC, DDA and State Government of NCT of Delhi

- 4180. DR. SHRIKANT RAMCHANDRA JICHKAR: WiU the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) the inter-se territorial jurisdiction of the New Delhi Municipal Corporation, the Delhi Development Authority and the Government of National Capital Territory of Delhi;
- (b) whether it is a fact that there have been recently problems in the inter-se functioning of these three bodies; and
- (c) what steps are being taken to ensure that such problems are sorted out?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P K. THUNGON): (a) The territorial jurisdiction of NDMC is well defined in the Delhi Municipal Corporation Act, 1957. The land in NDMC area is being controlled by L&DO and there is no territorial overlap in jurisdiction of DDA and Government of National Capital Territory of Delhi in NDMC area

(c) No further steps are required to be taken.

# मोती बाग को म्युचुलल एंड एजुकेशन (विद्या निकेतन) सोसायटी को भूमि का आबंटन

418: मौलाना जोनेंदुरुता चान आजमी : नया ू सहरो विकास मंत्री यह बताने की कृषा करेंगे कि :

- (क) क्या यह सच है कि राज्य सभा की याचिका समिति की सिफारिशों के आधार पर नई दिल्ली के नानक पुरा में एक विद्यालय खोलने के लिए मोती काम म्युचुअल एड एजुकेशन (निद्या निकेतन) सोसायटी को 1987 में एक भूखंड आवंटित किया गया था;
- (ख) यदि हां, तो क्या यह भी सच है कि दिल्ली नगर निगम सोसायटी के भवन के नक्शे को इस आधार पर अनुमोदित नहीं कर रहा है कि मंतालय के भूमि । और विकास अधिकारी को इस स्थान का आवंटन करने का प्राधिकार प्राप्त नहीं था; और
- (ग) यदि हां, तो इसका क्योरा क्या है तथा सरकार ; इस संबंध में क्या कार्रवाई करने का विचार रखती ; है ताकि सोसायटी द्वारा दिया गया भवन का नक्शा विना विचम्ब के अनुसोदित हो सके और विद्यालय सहज तथा सुवार दंग से किया प्रदान कर सके ?

शहरी विकास मंत्रालय में राज्य मंत्री (श्री पी० के० पुंगन): (क) जी, हाँ।

- (ख) यह सत्य है कि विल्ली नगर निगम ने प्राइमरी स्कूल के निर्माण के लिए मवन नक्या अनु-मोदित नहीं किया है क्योंकि वे मानते हैं कि वह स्वक्ष उनका है।
- (ग) इस ब.बत दिल्ली नगर निगम के प्राधि-कारियों को दिसम्बर, 92 में सूबित िया गथा या कि बह स्थान कभी भी दिल्ली नगर निगम को आवंदित नहीं किया गया या और इसलिए यह उनका नहीं है। उनसे मोती बाग म्युचुअल एंड एजुकेशन (विका-निकेतन) सोसायटी द्वारा प्रस्तुत नक्का मोझ अनु-मोदित करने का भी अनुरोध किया गया या। आयुक्त (दिल्ली नगर निगम) को पुनः कहा गया है कि वे उक्त सोसायटी द्वारा प्रस्तुत भवन नक्कों को गीझ मंजूरी दें और इस मंतालय को अवगत कराये।

## National Capital Region Plan

- 4182. SHRI V. NARAYANASAMY: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether the National Capital Region Plan designed to contain population of the capital to the manageable limit of 112 lakhs by the year 2001 is

far from complete as reported in the 'Indian Express' dated 27th March, 1994;

to Questions

- (b) if so, what steps have been taken to hasten the process; and
- (c) whether Government propose to go ahead with the plan?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON):

(a) to (c) NCR Planning Board has reported that they was still 7 years to be for the state of the state o

(a) to (c) NCR Planning Board has reported that there are still 7 years to go for the fulfilment of the aims and objective of NCR including the goal of containing the Delhi's population to a manageable limits as provided in Regional Plan-2001. As such, the question of either the planning or implementation process being fully complete at this stage does not arise. However keeping the aforesaid time-limit in view, VIII Plan investment programme has been substantially stepped up both in the Central Sector which is to be implemented by the Central Ministries and in the State Sector to be jointly implemented by the constituent States alongwith the NCR Planning Board.

### Privatisation of DDA's Construction Activities

- 4183. SHRI SURESH KALMADI: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that Delhi Development Authority has initiated the privatisation process of its construction activity:
- (b) if so, what are the details of the steps taken in this direction so far; and
- (c) what will be the future programme of the DDA in this sphere?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON): (a) Yes, Sir. A proposal in this regard has been received from DDA

- (b) The proposal submitted by DDA envisages private sector involvement in the development of land and construction of houses on:
  - (i) Land acquired by the Delhi Development Authority, as well as.
- (ii) Land assembled by the private developers. Both these broad models would be subject to the overall planning supervision of DDA
- (c) When the scheme is operative it is envisaged that the DDA will continue to be the nodal planning agency, which will offer acquired lands for develop ment according to the Master Plan, monitor progress of all actual constructions, and oversee disposal of such construction according to policy of Government.